

यात्रियों को भी प्रति सप्ताह छः डिब्बे और प्रात हो गये हैं।

(घ) जी नहीं।

मई 1974 की रेलवे हड़ताल में भाग लेने वाले रेलवे कर्मचारी

225. श्री मोठा लाल पटेल : क्या रेल मंत्री यह बनाते की कृपा करेंगे कि :

(क) 1974 की रेलवे हड़ताल में भाग लेने वाले रेलवे कर्मचारियों की जोनवार, संख्या कितनी थी ;

(ख) कितने कर्मचारियों को पिछली सरकार द्वारा निकाला गया था ;

(ग) कितने कर्मचारियों को बर्खास्त किए गए कर्मचारियों के स्थान पर नियुक्त किया गया ;

(घ) क्या उन कर्मचारियों की सेवाओं को, जिनको बर्खास्त किए गए कर्मचारियों के स्थान पर नियुक्त किया गया था, समाप्त कर दिया गया है क्योंकि सरकार ने पहले बर्खास्त किए गए कर्मचारियों को प्रवृत्त कर दिया है ; और

(ङ) यदि हाँ, तो उनका ब्यौरा क्या है ?

रेल मंत्री (श्री० मधु बंडवले) :

	उन कर्मचारियों की संख्या जो हड़ताल के दौरान अनुपस्थित रहे।
(क) रेलवे	65,602
पुर्ब	1,15,868

उत्तर	.	.	38,453
पूर्वोत्तर	.	.	17,506
पूर्वोत्तर सीमा	.	.	65,000
दक्षिण	.	.	65,115
दक्षिण मध्य	.	.	43,748
दक्षिण पूर्व	.	.	78,869
पश्चिम	.	.	72,581
अन्य यूनिटें	.	.	28,417

जोड़ . . . 5,91,159

(ख) 16,898

(ग) सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी।

(घ) जी नहीं।

(ङ) प्रश्न नहीं उठता है।

Demand for improvement in facilities for Lawyers and people in courts

226. DR. VASANT KUMAR PANDIT: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the New Delhi Bar Association submitted to Government a petition on or about 29th April, 1977 demanding improvement in facilities at places where courts function;

(b) whether facilities for lawyers and the people at Parliament Street are most inadequate; and

(c) whether Government propose to shift the courts from Parliament Street to Patiala House and the Delhi High Court to its newly constructed building, if so, when?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-

DER); (a) and (b). The New Delhi Bar Association submitted a petition dated 27-4-1977 to the Minister of Works and Housing stating, *inter-alia*, that facilities for lawyers and the people at Parliament Street were most inadequate and requested that the Courts be shifted to Patiala House.

(c) It has been decided to place Patiala House (excluding the main building) at the disposal of the Delhi Administration for allotment to the New Delhi Courts after screening their requirements. This allotment will be temporary, pending construction of courts buildings on a plot of land being allotted for the purpose. As regards the Delhi High Court it has already been shifted to its newly constructed building in the last week of September, 1976.

Enquiry into train accident at Sevar

227. SHRI BHAGAT RAM: Will the Minister of RAILWAYS be pleased to state the findings of the enquiry into the accident that took place at Sevar near Katpadi (Southern Railway) on the 30th March, 1977?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDEVATE): The Additional Commissioner of Railway Safety, Bangalore, has held a statutory inquiry into this accident. According to his preliminary report, he has not come to any conclusion so far. Certain technical aspects are still under his examination.

Kerala Government request for electrification of Railway lines in Kerala

228. SHRI K. A. RAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether a request from the Kerala Government for the electrification of Railway line in the State is lying before the Government for a long time;

(b) whether the State Government has offered electricity at concessional rates; and

(c) if so, what is the reason for delaying Government's decision thereon?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDEVATE):

(a) Yes.

(b) Yes.

(c) A cost-cum-feasibility survey for electrification of Olavakkot-Tiruvandrum Central Section was ordered in April, 1976 and the same has been completed. Report is under compilation by Southern Railway. Final decision in regard to electrification will be taken on receipt of the project report and will depend upon availability of financial resources and *inter-se* priorities of all electrification projects.

Reward to loyal workers and officers of C.L.W.

229. SHRI KRISHNA CHANDRA HALDER: Will the Minister of RAILWAYS be pleased to state:

(a) the number of rewards other than employment of their sons and daughters given to the loyal workers at Chittaranjan Locomotive Works;

(b) the number of dependents of loyal workers recruited at Chittaranjan Locomotive Works after strike in May, 1974; and

(c) whether the officers have also been rewarded in this regard and if so, what is their number?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDEVATE):

(a) The details of benefits given are as under:—

No. of those who were granted the benefits.

(i) Cash awards 98

(ii) Advance increment 524

(iii) Extension of service 7